

[The motions for Demands for Excess Grants—Railways which were adopted by the Lok Sabha are reproduced below—Ed.]

DEMAND NO. 8—ORDINARY WORKING EXPENSES—OPERATION OTHER THAN STAFF AND FUEL

“That a sum of Rs. 17,13,954 be granted to the President to make good an excess on the grant in respect of ‘Ordinary Working Expenses—Operation other than Staff and Fuel’ for the year ended the 31st day of March, 1952.”

DEMAND NO. 9—ORDINARY WORKING EXPENSES—MISCELLANEOUS EXPENSES

“That a sum of Rs. 11,93,437 be granted to the President to make good an excess on the grant in respect of ‘Ordinary Working Expenses—Miscellaneous Expenses’ for the year ended the 31st day of March 1952”.

DEMAND NO. 10—PAYMENTS TO INDIAN STATES AND COMPANIES

“That a sum of Rs. 9,39,703 be granted to the President to make good an excess on the grant in respect of ‘Payments to Indian States and Companies’ for the year ended the 31st day of March, 1952”.

DEMAND NO. 14—APPROPRIATION TO REVENUE RESERVE FUND

“That a sum of Rs. 6,49,23,795 be granted to the President to make good an excess on the grant in respect of ‘Appropriation to Revenue Reserve Fund’ for the year ended the 31st day of March, 1952”.

DEMAND NO. 16—OPEN LINE WORKS—ADDITIONS

“That a sum of Rs. 1,10,16,104 be granted to the President to make good an excess on the grant in respect of ‘Open Line Works—Additions’ for the year ended the 31st day of March, 1952”.

DEMAND NO. 20—DIVIDEND PAYABLE TO GENERAL REVENUES

“That a sum of Rs. 3,04,834 be granted to the President to make good an excess on the grant in res-

pect of ‘Dividend payable to General Revenues’ for the year ended the 31st day of March, 1952”.

Mr. Chairman : The question is :

“That the respective Excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President to make good the amounts spent during the year ended the 31st day of March, 1953, in respect of corresponding heads of Demands entered in the second column thereof.”

The motion was adopted.

[The motions for Demands for Excess Grants—Railways which were adopted by the Lok Sabha are reproduced below—Ed.]

DEMAND NO. 4—ORDINARY WORKING EXPENSES—ADMINISTRATION

“That a sum of Rs. 2,06,262 be granted to the President to make good an excess on the grant in respect of ‘Ordinary Working Expenses—Administration’ for the year ended the 31st day of March, 1953.”

DEMAND NO. 6—ORDINARY WORKING EXPENSES—OPERATING STAFF

“That a sum of Rs. 10,89,189 be granted to the President to make good an excess on the grant in respect of ‘Ordinary Working Expenses—Operating Staff’ for the year ended on the 31st day of March, 1953.”

Mr. Chairman : So, all the Demands are granted.

**APPROPRIATION (RAILWAYS)
No. 2* BILL**

The Minister of Railways and Transport (Shri L. B. Shastri) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1955-56 for the purposes of Railways.

Mr. Chairman : The question is :

“That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the

[Mr. Chairman]

Consolidated Fund of India for the service of the financial year 1955-56 for the purposes of Railways”.

The motion was adopted.

Shri L. B. Shastri : I **introduce the Bill.

APPROPRIATION (RAILWAYS)
NO. 3 * BILL

The Minister of Railways and Transport (Shri L. B. Shastri) : I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1951, in excess of the amounts authorised or granted for the said services.

Mr. Chairman : The question is :

“That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1951, in excess of the amounts authorised or granted for the said services.”

The motion was adopted.

Shri L. B. Shastri : I **introduce the Bill.

APPROPRIATION (RAILWAYS)
NO. 4* BILL

The Minister of Railways and Transport (Shri L. B. Shastri) : I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of money out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1952, in excess of the amounts authorised or granted for the said services.

Mr. Chairman : The question is :

“That leave be granted to introduce a Bill to provide for the

authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1952, in excess of the amounts authorised or granted for the said services”.

The motion was adopted.

Shri L. B. Shastri : I **introduce the Bill.

APPROPRIATION (RAILWAYS)
NO. 5 * BILL

The Minister of Railways and Transport (Shri L. B. Shastri) : I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March 1953, in excess of the amounts authorised or granted for the said services.

Mr. Chairman : The question is :

“That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1953, in excess of the amounts authorised or granted for the said services.”

The motion was adopted.

Shri L. B. Shastri : I introduce** the Bill.

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The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das) : On behalf of the Minister of Education, I beg to move :

“That this House concurs in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the

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** Introduced with the recommendation of the President.